

THE HON'BLE SRI JUSTICE CHALLA KODANDA RAM

WRIT PETITION No. 75 of 2015

ORDER:

Alleging that respondents 3 and 4 are resorting to forcible dispossession, the petitioner preferred this writ petition.

2. The averments of the petitioner in his writ affidavit are to the effect that the 6th respondent, who is none other than his wife, is influencing the officials of respondents 3 and 4 to interfere with his peaceful possession of his agricultural land admeasuring Ac.34-05 cents in Darbhagudem village, Jilugumilli mandal, West Godavari district. He claims that the property in question is his ancestral property and that he has right and title to it by way of inheritance.

3. At the hearing, learned counsel for the 6th respondent as well as the learned Assistant Government Pleader categorically deny that they had ever caused any hindrance to the petitioner by way of threatening him to vacate the land. They further state that there is no truth at all in the allegations of the petitioner.

4. As per the averments, it seems there are disputes between the petitioner and the 6th respondent. In view of the categorical denial by the respondents that they ever interfered with the petitioner's enjoyment of the property, this Court is of the view that there is no cause of action in this writ petition, and hence this writ petition, being devoid of merit, is liable to be dismissed.

5. Accordingly, the writ petition is dismissed. No costs. However, it is made clear that if the petitioner has any grievance against the 6th respondent with regard to the property, he is at liberty to pursue remedies available to him under law.

Miscellaneous petitions, if any pending in this writ petition, shall stand closed.

CHALLA KODANDA RAM, J

25th February, 2015

ksm